



# The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 5. CUTTACK, FRIDAY, JANUARY 29, 1937.

*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART III.

### Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

#### HOME, REVENUE AND FINANCE DEPARTMENTS.

##### NOTIFICATIONS.

*The 22nd January 1937.*

**No. 315—La-4-R.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a bridge over the Burrah river in mauzas Rurhia and Malanandpur, thana Jajpur nos. 4 and 22, pargana Jajpur, district Cuttack, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 25.36 acres bounded on the:—

*Block A—(Mauza Rurhia).*

(Measuring more or less 5.19 acres).

North—By plot no. 1101,

East—By portion of plots nos. 1107/1232, 1107, 1098, 1108, 1109, 1110, 1121, 1119, 1118 and 1216,

South—By a portion of the boundary line between mauzas Rurhia and Malanandpur,

West—By portion of plots nos. 1216, 1118, 1119, 1121, 1110, 1111, 1109, 1109/1244, 1098, 1097 and 1099 ;

*Block B—(Mauza Malanandpur).*

(Measuring more or less 20.17 acres.)

North—By a portion of plot no. 31/842 and a portion of the boundary line between mauzas Malanandpur and Rurhia,

East—By plot no. 33 and portion of plots nos. 121, 138, 148, 141 and 140,

South—By a portion of plot no. 111,

West—By portion of plots nos. 258, 147, 144, 148, 142, 148/838, 31 and 30 ;

are required within the aforesaid mauzas of Rurhia and Malanandpur.

This notification is made under the provisions of section 4 of Act I of 1894 to all whom it may concern.

The plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

In exercise of the powers conferred by section 17 (4) of the said Act the Local Government have decided that in view of the urgency of the project, provisions of section 5-A of the Act shall not apply.

The 25th January 1937.

**No. 360—La-31-R.**—Notification no. 3116-R., dated the 5th August 1936, published at pages 81-82, Part III of the *Orissa Gazette* of the 14th August 1936, regarding acquisition of land for the construction of a road from Bellugunta to Gerada from 3rd mile in the 225 Sorapalli-Nuapalli village, Ghumsur taluk, Ganjam district, is hereby cancelled.

The 26th January 1937.

**No. 362—La-11-R.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Cuttack Municipality for a public purpose, viz., for providing latrine and urinal to Badhei Sahi Girls' Lower Primary School, in mauza Makhanpur, town Cuttack, pargana Cuttack Haveli, thana Cuttack no. 206, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.033 acre, bounded on the—

North—By a portion of plot no. 484,

East—By 33 Kalikinkar road side land bearing plot no. 648,

South—By plot no. 493,

West—By a portion of plot no. 491,

is required within the aforesaid mauza of Makhanpur.

This notification is made under the provisions of section 4 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

Objections to the acquisition, if any, filed under section 5A, by any person interested within the meaning of that section on or before the 28th February 1937, before the Collector of Cuttack, will be considered.

The 26th January 1937.

**No. 364—La-10-R.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a road from Nawapara to

Nawapara Road station, it is hereby notified that for the above purpose a strip of land measuring, more or less, 12.12 acres with a length of 1½ miles and a breadth of 66 feet is likely to be needed in the villages of Rajpur, Nawapara, Salebhata and Parsabuda.

This notification is made under the provisions of section 4 of Act I of 1894, as amended by Act XXXVIII of 1923, to all whom it may concern.

The Government of Orissa are pleased to authorize the officers of Central Civil Works, Orissa Construction, for the time being engaged in the preliminary investigations relating to this project to enter upon and survey land and do all other acts required for the proper execution of their work as provided for or specified in sub-section 2 of section 4 of the said Act. The general route to be taken for the survey will be from Nawapara to Nawapara Road station.

An index plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 28th February 1937, before the Deputy Commissioner, Sambalpur, will be considered.

The 26th January 1937.

**No. 366—La-12-R.**—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for extension of Balasore zila school compound, in the villages of Bagbrundaban and Chandragari, parganas Khejuri and Sunhat, zila Balasore, it is hereby notified that for the above purpose four pieces of land measuring, more or less, 5.96 acres, bounded on the—

Block A—Village Chandragari, pargana Sunhat—area 1.70 acres.

North—By Jail road.

East—By plot no. 161,

South—By remaining portion of plot no. 159,

West—By plot no. 135;

Blocks B and C—Village Chandragari pargana Sunhat—area 0.70 acre and village Bagbrundaban, pargana Khejuri, —area 1.46 acres (total 2.16 acres).

North—By portions of plots nos. 339 and 351 of Bagbrundaban (municipal road under construction),

East—By plot no. 390,

South—By existing zila school compound,

West—By plot no. 163 of village Chandragari;

*Block D—Village Bagbrundaban, pargana Khejuri—area 2.10 acres.*

North—By municipal road under construction,

East—By school diversion road,

South—By existing school compound,

West—By plots nos. 348, 350 and 351 of village Bagbrundaban;

are required within the aforesaid villages of Bagbrundaban and Chandragari.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector, Balasore.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 28th February 1937, before the Collector of Balasore, will be considered.

*The 21st January 1937.*

**No. 296—La.-56-R.—DECLARATION.—**Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for the extension of Khurda-Haldia road, in the villages of Haldia and Kuaput, pargana Haldia, zila Puri, it is hereby declared that for the above purpose three pieces of land measuring 6.447 acres bounded on the—

**MAUZA HALDIA**

*Block A.*

North—By boundary line of mauza Kuaput, portions of plot nos. 1160, 330, 343, 344, 348, 1072, 1171, 350, 353, 1073, 1071, 352, 1032, 1034, 351, 1175, 1033, 403, 305, 304, 303, 405, 406, 291 and 416,

East—By portions of plot nos. 335, 339, 340, 1160, 330, 343, 344, 348, 383, 1171, 1073, 1077, 354, 352, 1031, 1175, 1033, 1176, 403, 404, 405, 406, 416 and 635.

South—By portions of plot nos. 1160, 330, 343, 344, 348, 383, 1171, 1073, 1077, 354, 352, 1031, 1175, 1176, 403, 404, 405, 406, 416, and 933,

West—By portions of plot nos. 335, 339, 331, 340, 1160, 330, 343, 344, 348, 1072, 1071, 350, 1073, 353, 352, 1032, 1034, 351, 1175, 1033, 403, 305, 304, 303, 405, 406 and 291;

*Block B.*

North and East—By portion of plot no. 632,

South—By portion of plot no. 633,

West—By portions of plot nos. 417 and 633;

**MAUZA KUAPUT.**

North—By Killa Dompura, portions of plot nos. 2349, 2341, 2329, 2328, 2309, 2310, 2311, 2210, 2209, 2207, 2205, 2546, 2807, 2800, 3095, 2799, 2811, 2798 and 2797,

East—By portions of plot nos. 1837, 1838, 1841, 1847, 1848, 1864, 1859, 2347, 2348, 2349, 2341, 2329, 2328, 2309, 2310, 2311, 2210, 2209, 2207, 2205, 2546, 2807, 2808, 3094, 3095, 2811, 2798 and 2797,

South—By portions of plot nos. 2349, 2341, 2329, 2328, 2327, 2311, 3004, 2312, 2210, 2209, 2207, 2546, 2807, 2808, 3094, 3095, 2811, 2798 and 2797,

West—By portions of plot nos. 1837, 1836, 1839, 1838, 1841, 1847, 1848, 1864, 1857, 1859, 2348, 2349, 2341, 2329, 2328, 2327, 2311, 3004, 2312, 2210, 2209, 2207, 2205, 2546, 2807, 2800, 2799, 3095, 2811, 2798 and 2797;

are required within the aforesaid villages of Haldia and Kuaput.

This declaration is made under the provisions of section 6 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

*The 21st January 1937.*

**No. 297—La.-51-R.—DECLARATION.—**Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for a retired line in the 2nd quarter of the 2nd mile of the Dyka left Embankment no. 61 (e) B at Anupala in the village of Anupala, pargana Abartak, zila Cuttack, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 3.88 acres, bounded on the—

*Block A—area 2.95 acres.*

North—By part of plots nos. 51, 52, 53, 83, 87, 169, 95, 96, 97, 98, 99, 112, 113, 114, 115, 117, 118, and 119 and plots nos. 168 and 45,

East and West—By old embankment,

South—By part of plots nos. 52, 54, 83, 87, 169, 93, 94, 95, 96, 97, 98, 100, 112, 111, 110, 116 and 117 and plot no. 92 and old embankment;

Block B—area 0.93 acre.

(for replacing Gochar land).

North—By plots nos. 178, 175, 176 and 240,

East—By plot no. 241,

South—By plots no. 170, 171, 173 and 242,

West—By plot no. 87; are required within the aforesaid village of Anupala.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

The 21st January 1937.

**No. 298—La-45-R.—DECLARATION.—**Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for widening Patharganj-Bajrakote road and construction of Kandaghai culvert in the villages of Fatepur and Maludkhas, pargana Malud, zila Puri, it is hereby declared that for the above purpose a piece of land measuring 3.49 acres bounded on the—

North and West—By mauza boundaries of mauzas Udayagiri and Bajrakote and portion of plot nos. 888, 889, 936 and 1106 of mauza Maludkhas,

South and East—By portion of plot no. 1106 of mauza Maludkhas and portion of plot nos. 4 and 2 of mauza Fatepur,

is required within the aforesaid villages of Fatepur and Maludkhas.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

The 21st January 1937.

**No. 299—La-47-R.—DECLARATION.—**Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for construction of an advance line in front of Khalarda breach in the 8th mile of Surua right Embankment no. 96 B at Khalarda,

in the village of Khalarda, pargana Kodinda, zila Cuttack, it is hereby declared that for the above purpose a piece of land measuring more or less, 2.035 acres, bounded on the—

Area—2.035 acres.

North—By part of plots nos. 1707, 1706, 1705, 2143, 2035, 2036, 2044, 2045, 1690, 1689, 1688, 1687, 1684, 1678, 1679, 1680, 1668, 1664, 1662, 1663 and 1659 and plots nos. 1703 and 1683 and plot no. 1630 Irrigation Department land,

East—By part of plots nos. 2038, 2044, 2045, 2046, 2054, 2055, 2056, 2057, 2063, 2143, 1676, 1677, and 1668 and plots nos. 2058 and 1675 and plot no. 1630 Irrigation Department land,

South—By part of plots nos. 1715, 1714, 1710, 1711, 2022, 2023, 2030, 2029, 2038, 2044, 2045, 2046, 2054, 2055, 2056, 2057, 2063, 2143, 1676, 1677, 1668, 1666, 1662, 1660, 1659, 1645, 1643 and 1634 and plots nos. 1719, 1713, 1722, 2058 and 1675,

West—By part of plots nos. 2036, 2044, 204, 2143, 1690, 1689, 1688, 1687, 1684 and 1678 and plot no. 1683 and plot no. 1630 Irrigation Department land,

is required within the aforesaid village of Khalarda.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

The 25th January 1937.

**No. 336—La-46-R.—DECLARATION.—**Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for excavation of a tank for the use of the Kanas dispensary in the villages of Dokanda and Krishnanagar, parganas Balabhadrapur and Serai respectively, zila Puri, it is hereby declared that for the above purpose a piece of land measuring 0.635 acre bounded on the—

North—By portions of plot nos. 195 and 194 of mauza Dokanda,

East—By portion of plot no. 194 of mauza Dokanda, mauza Boundary of Kanas and plot no. 4 of mauza Krishnanagar,

South—By portions of plot nos. 9, 4 and 13 of mauza Krishnanagar,

West—By portions of plot nos. 13 and 1 of mauza Krishnanagar and portion of plot no. 195 of mauza Dokanda,

is required within the aforesaid villages of Dokanda and Krishnanagar.

This declaration is made under the provisions of section 6 of Act I of 1894 to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

*The 26th January 1937.*

**No. 361--L2-16-R.—DECLARATION.—**Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., retired line at 25th mile, 3rd quarter of Daya left embankment no. 28 B at Dokanda and Pandiakera in the villages of Dokanda and Pandiakera, zila Balabhadrapur, Killa Khurda and pargana Sirai, zila Puri, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 1.00 acre bounded on the—

*Block A—Area 0.11 acre, mauza Dokanda.*

North—By the boundary of mauza Pandiakera proposed to be acquired in Block B,

East—By the boundary of mauza Pandiakera proposed to be acquired in Block B and part of plot no. 65,

South—By part of plot no. 65 and old embankment,

West—By old embankment;

*Block B—Area 0.89 acre, mauza Pandiakera*

North—By old embankment and part of plots nos. 2518 and 2517,

East—By part of plots nos. 2517, 2516, 2519, 2518 and 2925,

South—By the boundary of mauza Dokanda proposed to be acquired

in Block A and part of plots nos. 2517, 2519, 2518 and 2925,

West—By part of plots nos. 2517 and 2518 and old embankment;

are required within the aforesaid villages of Dokanda and Pandiakera.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

## LAW AND COMMERCE DEPARTMENT.

### NOTIFICATIONS.

*The 20th January 1937*

**No. 442-Com.—**Intimation having been received of the outbreak of cholera at Cuddalore it is hereby notified for general information that Cuddalore is declared to be an infected port and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Cuddalore.

*The 23rd January 1937.*

**No. 536-Com.—**It is hereby notified for general information that Tuticorin is declared free from cholera and that the existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Tuticorin have been withdrawn.

*The 25th January 1937.*

**No. 564—A-2/36-Com.—**The following draft of a notification which it is proposed to issue under section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), is published for general information.

Any objection to the issue of the notification which may be received by the undersigned within one month from the date on which a copy of the notification is posted at some conspicuous place upon or near the monuments will be considered.

#### DRAFT NOTIFICATION.

In exercise of the power conferred by sub section (1) of section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to declare the

ancient monuments described below in the Jajpur subdivision of the Cuttack district to be protected monuments within the meaning of the said Act:—

| Village in which monuments are situate. | Description of the monuments.             | Boundaries of the monuments.   |
|---|---|--|
| Bandaeswar (thana no. 1219 Dharamsala). | Ruins of the Buddhist temples and images. | North—By paddy lands of Keshraipur village.<br>East—By the gochar land bearing plot nos. 343 and 343/931 of Bandaeswar village.<br>West—By the hill bearing plot no. 220 of Keshraipur.<br>South—By the gochar land bearing plot nos. 343 and 344 of the village Bandaeswar. |

The 25th January 1937.

**No. 567—IA-2/36-Com.**—The following draft of a notification which it is proposed to issue under section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), is published for general information.

Any objection to the issue of the notification which may be received by the undersigned within one month from the date on which a copy of the notification is posted at some conspicuous place upon or near the monument will be considered.

#### DRAFT NOTIFICATION.

In exercise of the power conferred by sub-section (1) of section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to declare the ancient monument described below in the Jajpur subdivision of the Cuttack district to be a protected monument within the meaning of the said Act:—

| Village in which monument is situated. | Description of the monument.                                 | Boundaries of monument.   |
|--|--|---|
| Ratangiri ...                          | ... Old hill containing many valuable sculptures and images. | The monument is surrounded by cultivated lands of tenants on all sides. |

The 25th January 1937.

**No. 570—IA-2/36-Com.**—The following draft of a notification which it is proposed to issue under section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), is published for general information.

Any objection to the issue of this notification which may be received by the undersigned within one month from the date on which a copy of the notification is posted at some conspicuous place upon or near the monument will be considered.

#### DRAFT NOTIFICATION.

In exercise of the power conferred by sub-section (1) of section 3 of the Ancient Monuments Preservation Act, 1904 (Act VII of 1904), the Governor of Orissa is pleased to declare the ancient monuments described below in the Sadi subdivision of Cuttack district to be a protected monuments within the meaning of the said Act:—

| Village in which monuments are situate. | Description of the monuments.         | Boundaries of the monuments.  |
|---|---------------------------------------|---|
| Nalitgiri (thana no. 91 Sakpur).        | Ruins of Buddhist temples and images. | North—Cultivated lands.<br>East—Fallow lands and village sites.<br>South and West—Cultivated lands. |

*The 25th January 1937.*

**No. 573—I. A.-2/36-Com.**—The following draft of a notification which it is proposed to issue under section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), is published for general information.

Any objection to the issue of this notification, which may be received by the undersigned within one month from the date on which a copy of the notification is posted at some conspicuous place upon or near the monument will be considered.

DRAFT NOTIFICATION.

In exercise of the power conferred by sub-section (1) of section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to declare the ancient monument described below in the Jajpur subdivision of the Cuttack district to be a protected monument within the meaning of the said Act:—

| Village in which the monument is situated. | Description of the monument.   | Boundaries of monument.   |
|--|--|---|
| <i>Udaygiri Hill.</i>                      |  |   |
| Chandia ...                                | Old hill containing many valuable sculptures, images and inscriptions, etc. of Buddhistic age which require protection. On the top, there is a Math and a small temple of Mahakal. | The monument is surrounded by the cultivated lands of tenants on all sides. |

*The 25th January 1937.*

**No. 576—I. A.-2/36-Com.**—The following draft of a notification which it is proposed to issue under section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), is published for general information.

Any objection to the issue of this notification which may be received by the undersigned within one month from the date on which a copy of the notification is posted at some conspicuous place upon or near the monument will be considered.

DRAFT NOTIFICATION.

In exercise of the power conferred by sub-section (1) of section 3 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to declare the ancient monument described below in the Jajpur subdivision of the Cuttack district to be a protected monument within the meaning of the said Act:—

| Villages in which monument is situated.  | Description of the monument.                    | Boundaries of monument.   |
|--|---|---|
| 1. Agrahat<br>2. Jaj Bhairab.<br>3. Kedaraswar.<br>4. Mundmal.<br>5. Chaudar.<br>6. Kapaleswar.<br>7. Chhatisa (thana no. 139).<br>8. Bandals<br>and<br>9. Govind Jew Patna. | .. Ruined fortress. It is demarcated by a moat. | The fort is surrounded by cultivated lands as well as homestead lands on all sides. |

*The 25th January 1937.*

**No. 582—I. A.-2/36-Com.**—In exercise of the powers conferred by sub-section (1) of section 18 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to direct that no sculptures, carvings, images, bas-reliefs or other like objects in or before or within a distance of 100 feet (on all sides of them) of the mounds in the western portion of the Nalitgiri or Lalitigiri hill in the jurisdiction of police-station Mahanga of revenue thana Salepur, in the Sadr subdivision of the district of Cuttack which are described in the following

table shall be moved from the place where they are unless with the written permission of the Collector of that district:—

| Description of mounds.   | Situation of the place in which the mounds are situated.  |
|--|---|
| The ancient mounds in the village Nalitigiri known as Nanda Pahar. | The village Nalitigiri is situated at a distance of 37 miles north-east of the Sadr subdivisional headquarters. The bill "Nalitigiri" has an area of 77.00 acres recorded in the record-of-rights in the name of Malikdars Sham Prusti, Ram Chandra Das, Gunanidhi Sahu, Hrudananda Sahu, Chaudhuri Khetra Mohan Samantrai, Gajindra Mahapatra and Prahalad Samal bearing Khata no. 1064—Khasra no. 1713 wherein it is described as Anabad. |

The 25th January 1937.

✓ **No. 585—I.A.-2/36-Com.**—In exercise of the powers conferred by sub-section (1) of section 18 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to direct that no sculptures, carvings, images, basreliefs, inscriptions or other like objects in, or upon, or within a distance of 100 feet (on all sides of them) of the ancient mounds in the jurisdiction of Barachana police-station, revenue thana Dharnasala in the Jajpur subdivision of the district of Cuttack, which are described in the following table, shall be moved from the place where they are unless with the written permission of the Collector of that district:—

| Description of mounds.  | Situation of the places in which the mounds are situated.   |
|---|---|
| The ancient mounds in the village Chandia known as "Udaygiri hill." | The village Chandia is situated at a distance of 20 miles south of the Jajpur subdivisional headquarters. |

(a) The mound "Udaygiri" has an area of 147.03 acres recorded in the record-of-rights in the names of Haribandhu Das, Rambalay Das, Haldhar Kar, Govind Kar, Nanda Kar, Padmalochan Kar, Pravakar Kar, Chakradhar Kar, Sauri Kar, Gauri Kar, Basudev Nayak, Chakradhar Nayak, Bhagabat Sundarai, Sadhu Charan Samal, Radhu Samal, Musa Samal, Durga Charan Samal and Gopinath Parida bearing khata no. 391, plot no. 1954, 1952 and 1949, wherein the plots are described as "Anabadi."

The 25th January 1937.

✓ **No. 588—I.A.-2/36-Com.**—In exercise of the powers conferred by sub-section (1) of section 18 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to direct that no sculptures, carvings, images, basreliefs, inscriptions or other like objects in, or upon, or within a distance of 100 feet (on all sides of them) of the ancient mounds in Ratangiri in the jurisdiction of Binjharpur police-station, revenue thana Jajpur in the Jajpur subdivision of the district of Cuttack, which are described in the following table shall be moved from the place where they are unless with the written permission of the Collector of that district:—

| Description of mounds.   | Situation of the places in which the mounds are situated.  |
|--|--|
| The ancient monument in the village Ratangiri known as Ratangiri hill. | The village Ratangiri is situated at a distance of 22 miles east of Jajpur subdivisional headquarters. |

The mound "Ratangiri" has an area of 15.95 acres recorded in the record-of-rights in the names of Jagabandhu Jena, Anirudh Jena, Jagabandhu Jena and Raghunath Jena of Ratangiri, Ph. Baragan, bearing khata no. 528, khasra no. 699 wherein it is described as "Anabadi."



The 25th January 1937.

✓ **No. 591—J.A.-2/36-Com.**—In exercise of the powers conferred by sub-section (1) of section 18 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to direct that no sculptures, carvings, images, bas-reliefs, inscriptions or other like objects in or upon or within a distance of 100 feet (on all sides of them) of the Chaudwar fort in the jurisdiction of the thana Cuttack in the Sadr subdivision of the district of Cuttack which are described in the following table shall be moved from the place where they are unless with the written permission of the Collector of that district:—

| Description of fort.   | Situation of the places in which ruins of the fort are situated.   |
|--|--|
| The ruins of the ancient fort in the villages Agrahat, Jaj Bhairab, Kedareswar, Mundamal, Chaudwar, Govindjewpatna, Kapaleswar, Chhatisa (thana no. 139), and Bandalo. It is demarcated by moat. | The villages Agrahat, Jaj Bhairab, Kedareswar, Mundamal, Chaudwar, Govindjewpatna, Kapaleswar, Chhatisa (thana no. 139) and Bonda are situated at a distance of 5 to 7 miles north of Cuttack Sadr subdivisional headquarters. The fort "Chaudwar" has an area of about 1,450 acres or about 2½ square miles recorded in the record-of-rights of the last settlement in the names of Sudhansu Mohan Bose, Chaudhuri Mahmud Ismile, Maulavi Sayed Mahmud Maliha and others bearing khata nos. 707, 708, 334, 515, 517, 256, 305, 528 and 16 and khasra nos. 3644, 3646, 3648, 3776, 835, 856, 4, 5, 6, 7, 115, 557, 177, 684, 685, 178 and 790, 9052, wherein they are described as "Anabadi" and "Gochar". |

The 25th January 1937.

✓ **No. 599—J.A.-2/36-Com.**—In exercise of the powers conferred by sub-section (1) of section 18 of the Ancient Monuments Preservation Act, 1904 (VII of 1904), the Governor of Orissa is pleased to direct that no sculptures, carvings, images, bas-reliefs, inscriptions, or other like objects in or before or within a distance of 100 feet (on all sides of them) of the mounds in the eastern portion of the Nalitigiri or Lalitigiri hill in the jurisdiction of police-station Barachana of revenue thana Dharmasala in the Jajpur subdivision in the district of Cuttack which are described in the following table shall be moved from the place where they are unless with the written permission of the Collector of that district:—

| Description of mounds.  | Situation of the place in which mounds are situated.  |
|---|---|
| The ancient mounds in the village of Bandareswar known as "Bara Pahar". | The village Bandareswar is situated at a distance of 25 miles from the Jajpur subdivisional headquarters. The hill "Bara Pahar" has an area of 44.50 acres recorded in the record-of-rights in the name of malikdars Kalpataru Das bearing tauzi no 5949, khata no. 240 and khasra nos. 343/932 wherein it is described as <i>Pahar</i> . |

C. G. NAIR,

Secretary to Government.